

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No.2069/Del/2019, A.Y. 2014-15

ITA No.2070/Del/2019, A.Y. 2015-16

ITA No.2071/Del/2019, A.Y. 2016-17

ITA No.8208/Del/2019, A.Y. 2014-15

ITA No.8209/Del/2019, A.Y. 2015-16

ITA No.8210/Del/2019, A.Y. 2016-17

**Sh. Pawan Kansal
A-7, Antriksh Apartments,
Plot No. D-3, Sector-14 Extn.,
Rohini, Delhi-110085
PAN : AHEPK0574C**

(Appellant)

Vs.

**ACIT,
Central Circle-19,
New Delhi**

(Respondent)

Appellant by : Sh. Ashish Sachdeva, CA

Respondent by : Sh. Om Prakash, Sr. DR

Date of hearing : **27.10.2021**

Date of pronouncement : **27.10.2021**

ORDER

PER R.K.PANDA, AM :

These appeals by the assessee for the assessment years 2014-15, 2015-16, 2016-17 respectively is directed against the order of learned CIT(A)-27,

New Delhi, dated 30.01.2019, & for ITA No. 8208, 8209/Del/2019 dated 12.07.2019.

2. The learned counsel for the assessee, vide its letter dated 29.09.2021, received by email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 27th October, 2021 in presence of both the parties.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi

Draft dictated	27.10.2021
Draft placed before author	27.10.2021
Approved Draft comes to the Sr.PS/PS	
Order signed and pronounced on	
Date of uploading on the website	
File sent to the Bench Clerk	
Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	